IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-07/(ND)/2018

In the matter of

Shri Balaji Traders

Vs.

Varun Beverages Limited

....PETITIONER

... RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 08.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: -

For the Respondent/Corporate Debtor: -

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 24.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 08.1.2018